## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## DFR NO. 2239 OF 2018

Dated: 17 <sup>th</sup> August 201	8
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Hon'ble Mrs. Justice Manjula Chellur, Chairperson Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

## In the matter of:

M/s. Jay Madhok Energy Private Limited		Appellant(s)
Versus Petroleum & Natural Gas Regulatory Board		Respondent(s)
Councel for the Appellent(a) Mr. Dorog D. Tripothi, Sr. A	dv	

Counsel for the Appellant(s)	:	Mr. Parag P. Tripathi, Sr. Adv. Mr. Basava Prabhu S. Patil, Sr. Adv. Mr. Vineet Malhotra Mr. Vishal Gohri Mr. Geet Ahuja Mr. R. K. Kumar
Counsel for the Respondent(s)	:	Md. Ehraz Zafar Mr. Sumit Kishore Mr. Sushant Chaturvedi

## ORDER

Heard learned counsel for both the parties. Since LOI seems to have been issued in respect of the two areas, i.e. Ludhiana and Jalandhar, we are of the opinion that parties must maintain status quo with regard to further action till next date of hearing.

Meanwhile, the Respondent is at liberty to file objections with advance copy to the other side.

List the matter on <u>21-8-2018 at 2.30 pm</u>.

(B. N. Talukdar) Technical Member (P&NG) (Justice Manjula Chellur) Chairperson

tpd/vg